



महाराष्ट्र शासन राजपत्र
असाधारण भाग आठ

वर्ष ११, अंक ४१]

मंगळवार, डिसेंबर ९, २०२५/अग्रहायण १८, शके १९४७

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असाधारण क्रमांक ९७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Prevention of Fragmentation and Consolidation of Holdings (Amendment) Bill, 2023 (L.A. Bill No. LII of 2023), introduced in the Maharashtra Legislative Assembly on the 16th December 2024, is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XCVIII OF 2025.

A BILL

*further to amend the Maharashtra Public Universities Act,
2016.*

Mah. VI of 2017. WHEREAS, it is expedient further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Public Universities Short title. (Amendment) Act, 2025.

Mah. VI of 2017. 2. In section 8 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as " the principal Act"), for sub-section (6), the following sub-section shall be substituted, namely :—

Amendment of section 8 of Mah. VI of 2017.

“ (6) The State Government through any officer not below the rank of Deputy Secretary to the State Government shall have the right to cause inspection of an affiliated, conducted, or autonomous college, recognized institution or university.”

Amendment
of section 18
of Mah. VI of
2017.

3. In section 18 of the principal Act, for sub-section (5), the following sub-section shall be substituted, namely :—

“ (5) Appointment of the Finance and Accounts Officer shall be for a term of five years or till he attains the age of superannuation whichever is earlier and he shall be eligible for re-appointment by selection on the recommendation of a selection committee constituted for the purpose, for only one more term of five years in the university in which he is serving.”

Amendment
of section 71
of Mah. VI of
2017.

4. In section 71 of the principal Act, in clause (21), for the words, bracket and figure, “ sub-section (7) ”, the words, brackets and figures, “sub-sections (6) and (7) ” shall be substituted.

Amendment
of section 77
of Mah. VI of
2017.

5. In section 77 of the principal Act, in sub-section (1), after clause (b), the following clause shall be inserted, namely :—

“(b-i) to modify from time to time the comprehensive perspective plan ; ”.

Amendment
of section 98
of Mah. VI of
2017.

6. In section 98 of the principal Act,—

(1) in sub-section (1), the words “, in respect of such items where individual cost of each item exceeds rupees ten lakhs at a time ” shall be deleted ;

(2) for sub-section (6), the following sub-section shall be substituted, namely :—

“(6) All matters pertaining to all purchases of the University shall be, as prescribed by the Uniform Statutes.” ;

(3) in sub-section (7), for the words “ the Statutes ” the words “ the Uniform Statutes ” shall be substituted.

Amendment
of section 100
of Mah. VI of
2017.

7. In section 100 of the principal Act, in sub-section (5), for clause (e), the following clause shall be substituted, namely :—

“ (e) prepare a panel of ten to twelve Architects and other specialized consultants, project management consultants, structural consultants, executing agencies of proven experience and merit for the university works and get the same approved by Management Council ; ”.

8. In section 135 of the principal Act, in sub-section (1), for the words “ the Maharashtra Universities Account Code ” the words “ the Maharashtra Universities Finance and Account Code ” shall be substituted. Amendment of section 135 of Mah. VI of 2017.

9. In Schedule B appended to the principal Act, in PART-II, the following entry shall be added, namely :— Amendment of Schedule B of Mah. VI of 2017.

“ 1. Warana University, Warananagar, Kolhapur.	Tatyasaheb Kore Institute of Engineering and Technology, Warananagar, Kolhapur.	(1) Yashvantrao Chavan Warana College, Warananagar, Kolhapur ; and (2) Tatyasaheb Kore College of Pharmacy, Warananagar, Kolhapur.”.
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STATEMENT OF OBJECTS AND REASONS

The Maharashtra Public Universities Act, 2016 (Mah. VI of 2017) is enacted, to provide for academic autonomy and excellence, adequate representation through democratic process, transformation, strengthening and regulating higher education and for matters connected therewith or incidental thereto. For effective implementation of National Education Policy, 2020 and to strengthen the governance, structure of university and make it able to improve the quality of higher education and research, the Government considers it expedient to amend the said Act.

2. The salient features of the proposed amendments are as follows, namely :—

(i) section 8 of the said Act is amended, to provide power to officer not below the rank of Deputy Secretary of the State Government to cause inspection of any affiliated, conducted or autonomous college, recognized institution or university;

(ii) section 18 of the said Act is amended, to provide for re-appointment of Finance and Accounts Officer for one more term of five years ;

(iii) section 77 of the said Act is amended, to empower the Maharashtra State Commission for Higher Education and Development to modify, from time to time, the comprehensive perspective plans submitted by the university ;

(iv) schedule B, Part II of the said Act is amended, to add the Warana University, Warananagar, Kolhapur, a cluster university constituted under section 3 of the said Act.

The Government also considers it expedient to amend sections 71, 98, 100 and 135 of the said Act, suitably.

3. The Bill seeks to achieve the above objectives.

Nagpur,
Dated the 8th December 2025.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.